

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2758  
ANSWERED ON:23.07.2009  
HIGH COURT AT CHANDIGARH  
Bhadana Shri Avtar Singh

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government of Haryana is contemplating to set up a separate High Court at Chandigarh, and
- (b) if so, the details thereof?

**Answer**

MINISTER OF LAW AND JUSTICE(DR. M. VEERAPPA MOILY)

(a) and (b) : The Government of Haryana had forwarded a copy of the resolution of the Haryana Vidhan Sabha for creation of a separate High Court for Haryana in the existing premises of the Punjab and Haryana High Court at Chandigarh by allocating 40% of the building, ministerial staff and administrative functionaries along with the Judges appointed from the Haryana quota.

The proposal received from the Chief Minister, Haryana was referred to the Chief Justice, Punjab & Haryana High Court for his views. In response thereof, the Chief Justice, Punjab & Haryana High Court stated that in his view, keeping in mind the layout and structure of the building and the pattern of establishment, bifurcation of the existing building, ministerial staff and administrative offices, etc. would not be feasible. He further stated that a separate High Court for the State of Haryana may be formed, if so desired, only after setting up the entire infrastructure for running the High Court at any other place that may be chosen by the State of Haryana.

The Government of Haryana was intimated that the suggestion for bifurcation of existing building and staff was not practicable in view of the existence of the Chandigarh Administration.